

[Shri Jawaharlal Nehru]

ed. But what is very important is the removal of a dispute over a large area, which was a matter of frequent dispute. That is a great advantage. They only main area mentioned in this, apart from Tukergam, is the Patharia Forest, which is a forest, as its name implies. A greater part of the forest area has gone to Pakistan but one part has been kept with India.

12 am.

Shri Panigrahi: May I ask whether the dispute is completely settled or there are other disputes also?

Shri Jawaharlal Nehru: I think it might be said that the disputes on the eastern border have been settled—the whole matter in connection with Trigura.

Shri Achar (Mangalore): Is it only a part of Tukergam or the whole of it which has been vacated?

Shri Jawaharlal Nehru: Only a small part was in their possession—about 200 acres. The rest was always in our possession. They are vacating that area.

Shri Tyagi (Dehra Dun): How many square miles is the area which is now going to be passed on to Pakistan according to this agreement?

Mr. Speaker: That has been asked.

Shri Tangamani (Madurai): May I know whether the boundary has been demarcated? On a previous occasion, we were told that in this area the boundary was yet to be demarcated and some miles were also given.

Mr. Speaker: He asks whether in pursuance of this agreement the boundary is being demarcated.

Shri Jawaharlal Nehru: Yes, Sir. It is going to be demarcated.

12.55 hrs.

### COMPANIES (AMENDMENT) BILL

#### EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

Shri A. C. Gaha (Barasat): Sir, I beg to move that the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956, be extended upto the last day of the first week of the next session.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956, be extended upto the last day of the first week of the next session."

The motion was adopted.

### INDIAN PENAL CODE (AMENDMENT) BILL\*

The Minister of Home Affairs (Shri G. B. Pant): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code".

The motion was adopted.

Shri G. B. Pant: Sir, I introduce the Bill.

### CONSTITUTION (EIGHTH AMENDMENT) BILL\*

The Minister of Home Affairs (Shri G. B. Pant): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

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"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri G. K. Faut: Sir, I introduce the Bill.

#### HAJ COMMITTEE BILL\*

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Sir, I beg to move for leave to introduce a Bill to establish a Committee in the Port of Bombay for assisting Muslim pilgrims to Saudi Arabia, Syria, Iraq, Iran and Jordan and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to establish a Committee in the Port of Bombay for assisting Muslim pilgrims to Saudi Arabia, Syria, Iraq, Iran and Jordan and for matters connected therewith."

The motion was adopted.

Shrimati Lakshmi Menon: Sir, I introduce the Bill.

11.05 hrs.

#### ARMS BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Datar on the 1st September, 1950, namely:—

"That the Bill to consolidate and amend the law relating to arms and ammunition, as reported by the Joint Committee, be taken into consideration."

Shri Datar may continue his speech.

Shri U. C. Patnaik (Ganjam): Sir, last session a number of amendments were moved by us but they have lapsed. They have not yet been moved by some of us. We have given

notice today and we request you to waive the objection regarding time in respect of our amendments which we are tabling today and also the Government amendments which are being tabled today.

Mr. Speaker: Very well. I shall waive notice.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Mr. Speaker, Sir, this Bill, as amended by the Joint Committee, was taken into consideration during the last session and I had just begun when it was adjourned to this session. I will be brief so far as the main points are concerned.

I had already pointed out that the Government were anxious to sponsor a Bill in accordance with the assurances given on two or three occasions. The hon. Member, Shri Patnaik, had brought forward a Bill as early as 1954 and the Government had promised to look into the whole matter and to have it examined by the State Governments. We got the views of the State Governments and after examining them we placed before this House a Bill which was referred to the Joint Committee of both Houses of Parliament. We have now the advantage of a number of improvements made by the Joint Committee. It is in this background that the present Bill has to be taken into consideration.

This Bill was piloted by the Government at the instance of a number of hon. Members with a view to liberalise the provisions consistent with the need to maintain law and order because there was, oftentimes, abuse of the provisions of the Arms Act. That is the reason why the Government had to take a middle course of having the largest measure of liberalisation in the provisions on the one hand and also to see to it that they were not abused. Though it is termed as Arms Bill all that has been done is to provide for licensing firearms only or some others arms for which a licence is necessary. In

\*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 16-11-1950.